

(ख) यदि हाँ, तो उस की रूप-रेखा क्या है ?

श्री श्री सिंचाई मंत्रालय में 1 यंत्री (श्री भानु प्रताप सिंह): (क) और (ख) सिंचाई राज्य विषय है और इससे संबंधित विधान राज्यों के विधान मंडलों द्वारा बनाये जाने हैं।

लेकिन सिंचाई आयोग ने अपनी 1972 की रिपोर्ट में यह उल्लेख किया था कि सिंचाई प्रबन्ध एवं प्रशासन के विभिन्न पहलुओं से संबंधित बहुत से कानून हैं और उनको सरल बनाने एवं उनका एकीकरण करने की सिफारिश की थी। इन सिफारिशों के अनुसरण में सिंचाई विभाग में माडल सिंचाई विधेयक के प्रारूप को अन्तिम रूप दिया गया था। इस विधेयक के प्रारूप में शामिल कुछ महत्वपूर्ण पहलु नीचे दिये गये हैं —

- (1) जल मार्गों और खेतों की जननालियों का जीभ्रता से निर्माण करना
- (2) भ्रान फार्म विकास
- (3) जल निकास
- (4) फसल पद्धति
- (5) सिंचाई प्रणालियों के प्रशासन में जनता को शामिल करना
- (6) जल का अनधिकृत उपयोग
- (7) खुशहाली कर एवं जल दर
- (8) विवादों का हल करना।

सितम्बर, 1976 में हुए राज्यों के सिंचाई मंत्रियों के दूसरे सम्मेलन में इस विधेयक पर विचार-विमर्श किया गया था। सम्मेलन ने सिफारिश की थी कि माडल विधेयक का ऐसे सशोधनों के साथ अपनाने के लिए जो स्थानीय स्थितियों की रोजनी में आवश्यक ममले जाएं, राज्य सरकारों द्वारा विचार किया जाए।

Sugarcane Crop

1631 SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the position of sugarcane crops during the present season,

(b) whether the present crop is sufficient to meet the full requirement of all the Sugar Factories of the Country, and

(c) if not, what steps Government plans to meet the shortage?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) On the basis of All India First Estimates of Sugarcane, it can be said that the Sugarcane crop for the present seasons is progressing quite satisfactorily in most parts of the country. The over-all condition of the standing crop is generally reported to be good. The area under sugarcane has also increased.

(b) Yes, Sir. However, the recent cyclones in the South may have damaged the standing crops in some areas. Damage is yet to be assessed.

(c) Does not arise.

Withdrawal of Scholarship and Financial Assistance from Students on Caste consideration

1632 SHRI KESHAVRAO DHONDGE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are considering a proposal regarding assistance to the economically weak section of the society and withdrawal of scholarships and the financial assistance being given to students on consideration of castes, and

(b) if so, the outlines thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDEB): (a) and (b) The Government are not giving scholarships on the consideration of caste except to Scheduled Castes/Scheduled Tribes Students. However, the economic backwardness in the form of income of parents, is taken into consideration in respect of some of the National Scholarship Schemes. There is no proposal under consideration to modify the present arrangements.

Cultivation of Coconuts in Coastal areas

1633 **SHRI KUMARI ANANTHAN** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any investigations have been conducted into the feasibility of adopting the coastal areas at Kanyakumari Dist in Tamil Nadu State for the extensive and intensive cultivation of coconuts and

(b) if so, the steps taken in this direction to mobilise the areas?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The information is being collected from the Government of Tamil Nadu and the same will be placed on the table of the House as soon as possible.

Employment of Casual Labourers in Farakka Barrage Project

1634 **SHRI SASANKASEKHAR SANYAL** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Farakka Barrage Project employ and maintains Muster Roll for labourers who are generally described as casual labour,

(b) whether the break in services for one day or two days of these

labourers are shown with a view to continuing their character as temporary,

(c) whether a large number of workers employed in Farakka Project are working as casual labour for the last five to ten years without any benefit to which a permanent incumbent is entitled, and

(d) what steps are being considered for remedying this situation?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) In the Farakka Barrage Project, the Muster Roll staff are employed on jobs of casual nature and also for seasonal work done departmentally. These Muster Roll staff are not regular Government employees and their services are retained according to the requirements of works.

(c) There are few Muster Roll employees who have been engaged in different works of the project for more than three years with some breaks.

(d) While filling up regular and work-charged posts in the Farakka Barrage Project the Muster Roll employees are also considered for employment.

Laying of Sewer and Waterlines in DDA Janakpuri Colony

1635 **SHRI SUKHDEO PRASAD VERMA** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether residents of Janakpuri Colony of Delhi have urged the DDA & Corporation authorities to provide a new sewer and waterline for the colony as major Jaundice epidemic is likely to brew in the colony for want of sewerage system, and

(b) if so, the reasons for the delay in setting up the new sewer and water-line and the necessary actions taken against the officials responsible for the delay?